

[Shri Ranga]

things leading up to that particular happening. Which particular aspect is going to be discussed?

An Hon. Member: All aspects.

Mr. Speaker: I am not going to give a ruling in advance. All hon. Members have got the motion before them. If they speak irrelevently, I will pull them up.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

SWEEPERS' STRIKE IN DELHI AND
POLICE FIRING

Dr. Ram Subhag Singh (Sasaram): Under rule 197, of the Rules of Procedure and Conduct of Business in Lok Sabha, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance, and request that he may make a statement thereon:

The sweepers' strike in Delhi and the police firing on the 31st July 1957.

Mr. Speaker: I have allowed the adjournment motion. So far as this matter is concerned, this will also be discussed then. Therefore, it is unnecessary to make a statement.

Shri M. L. Dwivedi (Hamirpur): The hon. Minister has been pleased to say that the strike has been called off. May I know if Government have agreed to certain demands of the sweepers or there is any thing?.. (Interruptions).

Mr. Speaker: The subject of the motion is there, for discussion today.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): What time?

Mr. Speaker: At 16-00 hours today. Under the rules, the debate will go on for 2½ hours and the question will be put at the end. The previous practice, during the time of the previous Government was different;

it could be talked out. Now the question has to be put under the rules.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, I rise to announce the order of Government business in this House for the week commencing Monday, the 5th August:

1. Consideration and passing of the Essential Services Maintenance Bill 1957. This Bill is set down for introduction today.

2. Discussion and voting of Demands for Grants in respect of the Ministries of transport and Communications, Information and Broadcasting, Rehabilitation, Steel, Mines and Fuel, and Works, Housing and Supply.

CORRECTION OF ANSWER TO
STARRED QUESTION NO. 636

The Minister of Commerce (Shri Kanungo): In the supplementaries to Starred question No. 636 in the Lok Sabha on the 30th May, 1957, a question was put by Shri Kodyan as to why the Union Public Service Commission was not consulted by the Khadi and Village Industries Commission when it took over the services of the employees of the All India Khadi and Village Industries Board. My answer to that question has been recorded as follows in the proceedings:—

"They were consulted at several stages. The services of most of the people to be recruited were of such a specialised nature and therefore, they were recruited by the Board itself. While taking over them, their services and terms were the same and the Union Public Service Commission were also consulted".

The correct position, however, is that the Khadi and Village Industries Commission is a statutory body set up

under the Khadi and Village Industries Act (No. 61 of 1956) and consultation with the Union Public Service Commission is not mandatory under the provisions of the said Act in respect of the appointments under the former Commission. The Union Public Service Commission was, therefore, not consulted when the employees of the All India Khadi and Village Industries Board were taken over by the Khadi and Village Industries Commission on 1st April 1957.

STATEMENT RE: APPOINTMENT OF A COMMISSION OF ENQUIRY RE: EMOLUMENTS AND CONDITIONS OF SERVICE OF CENTRAL GOVERNMENT EMPLOYEES

The Minister of Finance (Shri T. T. Krishnamachari): Mr Speaker, Sir, on Friday, the 19th July, Government indicated that they were considering the question of instituting an enquiry, *inter alia*, into the structure of emoluments and the conditions of service of the Central Government employees Government have now reached a decision on this matter. It is proposed to appoint a Commission of Enquiry to go into this and other related questions.

Mr. Justice Jagannadha Das, Judge of the Supreme Court, has kindly agreed to be the Chairman of the Commission. He will be assisted by four other members whose names I expect to be able to announce shortly.

The terms of reference to guide the work of the Commission are as follows:—

The Commission shall

(i) examine the principles which should govern the structure of emolument and conditions of service of the Central Government employees;

(ii) consider and recommend what changes in the structure of emoluments and conditions of service of different

classes of Central Government employees are desirable and feasible, keeping in mind the consideration mentioned in para 2 below; and

(iii) recommend in particular the extent to which benefits of the Central Government employees can be given in the shape of amenities and facilities.

2. In making its recommendations, the Commission will take into account the historical background, the economic conditions in the country and the implications and requirements of developmental planning and also the disparities in the standard of remuneration and conditions of service of the Central Government employees on the one hand and of the employees of the State Governments, local bodies and aided institutions on the other, and other relevant factors

ESSENTIAL SERVICES MAINTENANCE BILL*

The Minister of Home Affairs (Pandit G. B. Pant): Sir, I beg to move for leave to introduce a Bill to provide for the maintenance of certain essential services and the normal life of the community.

Shri Sadhan Gupta (Calcutta-East): I oppose this, Sir.

Several Hon. Members: We oppose this

Mr. Speaker: Hon. Members might have waited till I put the question, and then opposed it. As it is, I do not know what is it that they are opposing.

I will put it before the House and then they can oppose. Otherwise, what is it that they are opposing?

The question is:

“That leave be granted to introduce a Bill to provide for the maintenance of certain essential services and the normal life of the community.”

Several Hon. Members: We oppose it.